



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 16] नई दिल्ली, बुधवार, मार्च 5, 2014/ फाल्गुन 14, 1935 (शक)  
No. 16] NEW DELHI, WEDNESDAY, MARCH 5, 2014/PHALGUNA 14, 1935 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 5th March, 2014/Phalguna 14, 1935 (Saka)*

The following Act of Parliament received the assent of the President on the 4th March, 2014, and is hereby published for general information:—

### THE DELHI APPROPRIATION ACT, 2014

(No. 15 OF 2014)

[4th March, 2014.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2013-14.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Appropriation Act, 2014.

Short title.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column 3 of the Schedule, amounting in the aggregate to the sum of three hundred sixty-three crores five lakh and sixty-four thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2013-14, in respect of the services specified in column 2 of the Schedule.

Issue of Rs.  
363,05,64,000  
from and out  
of the  
Consolidated  
Fund of the  
National  
Capital  
Territory of  
Delhi for the  
financial year  
2013-14.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Appropriation.

THE SCHEDULE  
(See sections 2 and 3)

1 No. of Vote/ Appro- priation	2 Services and purposes	3		
		Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
2	General Administration ..... Revenue	7,80,19,000	5,37,81,000	13,18,00,000
3	Administration of Justice ..... Revenue	..	3,54,50,000	3,54,50,000
4	Finance ..... Revenue	7,39,00,000	..	7,39,00,000
5	Home ..... Revenue	..	3,37,000	3,37,000
6	Education ..... Revenue	49,41,00,000	..	49,41,00,000
7	Medical and Public Health ..... Revenue	35,87,50,000	3,50,000	35,91,00,000
8	Social Welfare ..... Revenue	114,65,44,000	..	114,65,44,000
9	Industries ..... Revenue	5,00,000	14,00,000	19,00,000
10	Development ..... Revenue	14,00,000	1,00,000	15,00,000
	Capital	1,00,000	..	1,00,000
11	Urban Development and Public Works ..... Revenue	22,00,000	..	22,00,000
	Capital	138,36,33,000	..	138,36,33,000
	TOTAL :	353,91,46,000	9,14,18,000	363,05,64,000

P.K. MALHOTRA,  
Secy. to the Govt. of India.